CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram: Dr. Pramod Deo, Chairperson Shri V.S.Verma, Member Shri M.Deena Dayalan, Member

Date of Order: 30.6.2011

Petition No. 89/2009

IN THE MATTER OF

Provisional transmission tariff for 220 kV Anta transmission system in Northern Region for the period from 1.4.2009 to 31.3.2014.

Petition No. 108/2009

AND IN THE MATTER OF

Provisional transmission tariff for transmission system associated with Auraiya Gas Power project in Northern Region for the period from 1.4.2009 to 31.3.2014.

Petition No. 316/2010

AND IN THE MATTER OF

Provisional transmission tariff for Singruli transmission system in Northern Region for the period from 1.4.2009 to 31.3.2014.

Petition No. 326/2010

AND IN THE MATTER OF

Provisional transmission tariff for Asset-I: HVDC portion and Asset-II: AC portion of Rihand transmission system in Northern Region for the period from 1.4.2009 to 31.3.2014.



Petition No. 340/2010

AND IN THE MATTER OF

Provisional transmission tariff for Combined Asset-I (i) 400 kV D/C RAPP - Kankaroli transmission line along with associated bays (ii) 50 MVAR Bus Reactor along with associated bays at Kankroli sub-station, and (iii) 400 kV S/C RAPP-Kota line along with 80 MVAR Bus Reactor and Combined Asset-II (i) 400/220 kV 315 MVA ICT-II along with associated bays and two no. 220 kV line bays at Kankroli sub-station, and (ii) 400/220 kV 315 MVA ICT-I and ICT-II at Kota sub-station and ICT-III at Kankaroli sub-station along with associated bays at Kota and Kankaroli sub-station under Transmission System associated with RAPP 5 and 6 in Northern Region for tariff block 2009-14.

Petition No. 16/2011

AND IN THE MATTER OF

Provisional transmission tariff combined assets of 400 kV Nathpa-Jhakri transmission system in Northern Region for the tariff block 2009-14.

Petition No. 79/2011

AND IN THE MATTER OF

Provisional transmission tariff for Stage-I combined Assets: (a) 400 kV Meerut-Mandola Ckt-I along with associated bays at Meerut and Mandola Sub-Station (b) 400 Kv Meerut-Mandola Ckt-II along with associated bays at Meerut and Mandola sub-station (c) ICT-II along with associated bays at Meerut sub-station (d) ICT-III along with associated bays at Meerut sub-station and Stage-II combined Assets: (a) ICT-I along with associated bays at Meerut sub-station (b) 800 kV Tehri -Meerut Ckt - I along with associated bays, (c) 800 kV Tehri -Meerut Ckt-II and 400 kV S/C with one no 400 kV and one no 220 kV bays.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon ... Petitioner

Vs

- 1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
- 2. Ajmer Vidyut Vitaran Nigam Ltd., Jaipur
- 3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
- 4. Jodhpur Vidyut Vitaran Nigam Ltd, Jaipur
- 5. Himachal Pradesh State Electricity Board, Shimla
- 6. Punjab State Power Corporation Ltd., Patiala
- 7. Haryana Power Purchase Centre, Panchkula
- 8. Power Development Department, Govt. of J&K, Jammu
- 9. Uttar Pradesh Power Corporation Ltd, Lucknow
- 10. Delhi Transco Ltd, New Delhi
- 11. BSES Yamuna Power Limited, New Delhi
- 12. BSES Rajdhani Power Ltd., New Delhi
- 13. North Delhi Power Ltd., New Delhi
- 14. Chandigarh Administration, Chandigarh
- 15. Uttarakhand Power Corporation Ltd, Dehradun
- 16. North Central Railway, Allahabad
- 17. New Delhi Municipal Council, New DelhiRespondents

ORDER

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission systems in Northern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms

and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as

under:

3.

"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff

upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order

has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant

provisions of these regulations."

In exercise of power under clause 4 of Regulation 5 of the 2009

regulations, we have decided to grant provisional tariff to the petitioner for

its transmission assets mentioned in the cause title of this order pending

determination of the final tariff. The details of tariff claimed by the petitioner

and provisional tariff awarded by the Commission are given in the

Annexure I to Annexure VII of this order.

4. The provisional transmission charges allowed in this order shall be

subject to adjustment as per proviso to clause (3) of Regulation 5 of the

2009 regulations after the final tariff orders are issued.

Sd/-

sd/-

sd/-

[M.DEENA DAYALAN] MEMBER [V.S.VERMA) MEMBER [DR.PRAMOD DEO] CHAIRPERSON

Petition No. 89/2009

Provisional transmission tariff for 220 kV Anta transmission system in Northern Region for the period from 1.4.2009 to 31.3.2014

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges	933.13	949.50	967.38	985.76	1005.24
claimed					

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission	886.47	902.03	919.01	936.47	954.98
charges	000.47	902.03	919.01	930.47	934.90
allowed					

Petition No. 108/2009

Provisional transmission tariff for transmission system associated with Auraiya Gas Power project in Northern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual					
transmission	1653.87	1683.83	1731.41	1802.17	1858.17
charges					
claimed					

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual					
transmission	1405.79	1431.26	1471.70	1531.84	1579.44
charges					
allowed					

Petition No. 316/2010

Provisional transmission tariff for Singruli Transmission System in Northern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual					
transmission	4390.19	4499.92	4657.06	4929.62	5222.89
charges					
claimed					

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission	3731.66	3824.93	3958.50	4190.18	4439.46
charges allowed					

Petition No.326/2010

Provisional transmission tariff for Rihand Transmission System in Northern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Asset-I HVDC Portion of the Rihand Transmission System	8127.82	8259.16	8436.98	8642.95	9012.98
	Asset-II AC Portion of the Rihand Transmission System	9541.95	9676.41	9818.79	9967.99	10164.40

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	Asset-I HVDC Portion of the Rihand Transmission System	6908.65	7020.29	7171.43	7346.51	7661.03
	Asset-II AC Portion of the Rihand Transmission System	8110.66	8224.95	8345.97	8472.79	8639.74

Petition No. 340/2010

Provisional transmission tariff for Combined Asset-I (i) 400 kV D/C RAPP - Kankaroli transmission line along with associated bays (ii) 50 MVAR Bus Reactor along with associated bays at Kankroli sub-station, and (iii) 400 kV S/C RAPP-Kota line along with 80 MVAR Bus Reactor and Combined Asset-II (i) 400/220 kV 315 MVA ICT-II along with associated bays and two no. 220 kV line bays at Kankroli sub-station, and (ii) 400/220 kV 315 MVA ICT-I and ICT-II at Kota sub-station and ICT-III at Kankaroli sub-station along with associated bays at Kota and Kankaroli sub-station under Transmission System associated with RAPP 5 & 6 in Northern Region for tariff block 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Combined elements of (i) 400 kV D/C RAPP-Kankroli transmission line along with associated bays, (ii) 50 MVAR Bus Reactor along with associated bays at Kankroli sub-station and (iii) 400 kV RAPP_Kota line along with 80MVAR Bus reactor.	7295.68	7284.37	7132.60	6953.03	6774.94
	Combined elements of (i) 315 MVA ICT-II along with associated bays and 2 no 220 kV line bays at Kankroli sub- stationi, (ii) 315 MVA 400/220kV ICT-I along with associated bays and 2 no 220 kV line bays at Kankroli sub- station and (iii) 400kV/220kV 315 MVA ICT-I and ICT-II at Kota sub-station and ICT-III at Kankroli sub-station.	3501.17	3692.33	3817.19	3782.67	3751.06



2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	Combined elements of (i) 400 kV D/C RAPP-Kankroli transmission line along with associated bays, (ii) 50 MVAR Bus Reactor along with associated bays at Kankroli sub-station and (iii) 400 kV RAPP_Kota line along with 80MVAR Bus reactor.	6566.11	6555.93	6419.34	6257.73	6097.45
	Combined elements of (i) 315 MVA ICT-II along with associated bays and 2 no 220 kV line bays at Kankroli sub- stationi, (ii) 315 MVA 400/220kV ICT-I along with associated bays and 2 no 220 kV line bays at Kankroli sub- station and (iii) 400kV/220kV 315 MVA ICT-I and ICT-II at Kota sub-station and ICT-III at Kankroli sub-station.	3151.05	3323.10	3435.47	3404.40	3375.95

Petition No. 16/2011

Provisional transmission tariff combined assets of 400 kV Nathpa-Jhakri transmission system in Northern Region for the tariff block 2009-14.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Combined Assets-I 315 MVA ICT-II at Malerkotla substation, 400 kV Hisar-Jaipur line with associated bays and 400 kV Bawana-Bhiwani-I and Bawana-Biwani-II lines with associated bays	2534.51	1721.59	1731.66	1744.99	1762.61
	Combined Assets-II (i) 400 kV Abbdullapur- Bawana and Nalagarh Hisar with associated bays, (ii) ICT-I at Nalagarh with associated bays (iii) ICT-II at Nalagarh with associated bays (iv) ICT-II at Jallandhar with associated bays (v)Bus Reactor at Nalagarh with associated bays (vi) ICT-I at Jaipur (Bassi) (vii) Two nos. LILO bays associated with ICT- Jaipur (viii) ICT-II with Jaipur (Bassi) with associated bay (ix) LILO of Chamera-Moga line and ICT-I at Jallandhar with associated bays (x) 220 kV Jallandhar Dasuya line Combined Assets-III (i) Nathpa Jhakri Abdullapur, and (ii) Nathpa-Jhakri-Nalagarh	8481.62	8326.70 8577.29	8179.66	8047.07	5168.19 7944.02

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Combined Assets-I 315 MVA ICT-II at Malerkotla substation, 400 kV Hisar-Jaipur line with associated bays and 400 kV Bawana-Bhiwani-I and Bawana-Biwani-II lines with associated bays	2407.78	1635.51	1645.08	1657.74	1674.48
	(i) 400 kV Abbdullapur-Bawana and Nalagarh Hisar with associated bays, (ii) ICT-I at Nalagarh with associated bays (iii) ICT-II at Nalagarh with associated bays (iv) ICT-II at Jallandhar with associated bays (v) ICT-II at Jallandhar with associated bays (vi) ICT-I at Jaipur (Bassi) (vii) Two nos. IILO bays associated with ICT- Jaipur (viii) ICT-II with Jaipur (Bassi) with associated bay (ix) LILO of Chamera-Moga line and ICT-I at Jallandhar with associated bays (x) 220 kV Jallandhar Dasuya line	8057.54	7910.37	7770.68	7644.72	4909.78
	Combined Assets-III (i) Nathpa Jhakri Abdullapur, and (ii) Nathpa-Jhakri-Nalagarh	8370.07	8148.43	7930.85	7723.39	7546.82

Petition No. 79/2011

Provisional transmission tariff for Stage-I combined assets: (a) 400 kV Meerut- Mandola Ckt-I along with associated bays at Meerut and Mandola Sub-Station (b) 400 Kv Meerut-Mandola Ckt-II along with associated bays at Meerut and Mandola sub-station (c) ICT-II along with associated bays at Meerut sub-station (d) ICT-III along with associated bays at Meerut sub-station and Stage-II combined Assets: (a) ICT-I along with associated bays at Meerut sub-station (b) 800 kV Tehri -Meerut Ckt - I along with associated bays, (c) 800 kV Tehri -Meerut Ckt-II and 400 kV S/C with one no 400 kV and one no 220 kV bays.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	Stage I Combined Assets consisting of (a) 400 kV Meerut - Mandola Ckt-I along with associated bays at Meerut and Mandola sub- stations (b) 400 kV Meerut - Mandola Ckt-II along with associated bays at Meerut and Mandola sub-station (c) ICT II along with associated bays at Meerut sub-station (d) ICT III along with associated bays at Meerut sub-station	1644.56	1637.80	1632.55	1629.10	1629.81
	Stage II Combined Assets consisting of (a) ICT-I along with associated bays at Meerut sub-station (b) 800 kV Tehri- Meerut Ckt-I along with associated bays (c) 800 kV Tehri - Meerut Ckt -II and 400 kV S/C Meerut - Muzaffarnagar transmission line (d) ICT at Muzaffarnagar along with one no 400 kV and one No. 220 kV bays	11668.71	11399.44	11138.18	10827.01	10521.43



2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	Stage I Combined Assets consisting of (a) 400 kV Meerut - Mandola Ckt-I along with associated bays at Meerut and Mandola sub- stations (b) 400 kV Meerut - Mandola Ckt-II along with associated bays at Meerut and Mandola sub-station (c) ICT II along with associated bays at Meerut sub-station (d) ICT III along with associated bays at Meerut sub-station (d) ICT III along with associated bays at Meerut sub-station	1562.33	1555.91	1550.92	1547.65	1548.32
	Stage II Combined Assets consisting of (a) ICT-I along with associated bays at Meerut sub-station (b) 800 kV Tehri- Meerut Ckt-I along with associated bays (c) 800 kV Tehri - Meerut Ckt -II and 400 kV S/C Meerut - Muzaffarnagar transmission line (d) ICT at Muzaffarnagar along with one no 400 kV and one No. 220 kV bays	10501.84	10259.50	10024.36	9744.31	9469.29